

BEFORE THE NATIONAL GREEN TRIBUNAL AT DELHI
PRINCIPAL BENCH

ORIGINAL APPLICATION NO, 737/2022

IN THE MATTER OF:

AMIT AGGARWAL

PETITIONER

VERSUS

DELHI DEVELOPMENT AUTHORITY

RESPONDENT

N.D.O.H.: 17-05-2023

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FOR R1/DDA

THROUGH



KRITIKA GUPTA

Counsel for Respondent No. 1/DDA

Enrol No: | D/2750/2015

Chamber No. 155, Block I, High Court of Delhi

+91-8826331177 | kritika0504@gmail.com

New Delhi

Dated: 16-05-2023

ORIGINAL APPLICATION NO, 737/2022

IN THE MATTER OF:

AMIT AGGARWAL

PETITIONER

VERSUS

DELHI DEVELOPMENT AUTHORITY

RESPONDENT

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT
NO 1/DDA

I, R. Singh Son of Sh. P.S. Singh, aged about 40 years, working as Asst. Secy (Hd), office at Delhi Development Authority, INA, Vikas Sadan, New Delhi, do hereby solemnly affirm and state on oath as under: -

1. That I am presently working as Asst. Secy (Hd) and as such am duly authorised and competent to affirm the present Affidavit on behalf of the Respondent No. 1/DDA ("Answering Respondent").

That this Counter Affidavit has been drafted under my instructions and I say that the facts stated therein are based upon records of the case which I believe to be true and correct to the best of my knowledge and belief.

3. That the Respondent No.1 disputes and denies as false, frivolous and vexatious all claims, contentions, allegations and averments in the present petition contrary to anything stated or submitted in this Affidavit.

4. That the Respondent No. 1 craves leaves of this Hon'ble Court to reserve its liberty to file an additional Affidavit during the course of the proceedings, if the need so arises.
5. That at the outset, the Ld. Tribunal is requested to take note of the following submissions of the Respondent No. 1/DDA-
 - a. The green area of Smriti Van spreads across 34.51 acres (geo-coordinates 28.51665 Latitude and 77.17171 Longitude). This park is situated between Sector A, Pocket B and C, Vasant Kunj and the area of Ward No. 3, Mehrauli. The green area of Smriti Van is under the jurisdiction of Horticulture Division IV of DDA/Respondent No. 1. The area of Smriti Van has been proposed for compensatory plantation, i.e., plantation of 1500 saplings for a NBCC Project and 250 saplings for the Rajya Sabha Secretariat Project. However, the compensatory plantation has not been taken up till date since the approval from the Forest Department, GNCTD is still awaited. In this regard, reminders have also been sent to the Forest Department, GNCTD which is annexed herewith as **Annexure R1**.
 - b. As regards holding of the events at Smriti Van, before 2021 Respondent No. 1 had not granted permission to any person to hold any event in Smriti Van. Accordingly, complaints were made by the Respondent No. 1 to the concerned SHO.
 - c. The permission to hold social/ religious/marriage function at Machliwala Park (1000 sqm) from 30-10-2022 to 31-10-2022 was granted by the Respondent No. 1 on 03-10-2022, subject to due compliance of due conditions and



environmental norms and guidelines. True Copy of the permission letter dated 03-10-2022 is annexed herewith as **Annexure R2.**

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6. That the paragraph -wise response to the petition is as follows –
1. The contents of paragraph 1 of the application are incorrect and, hence denied.
 2. The contents of paragraph 2 of the application are incorrect and, hence denied. It is denied that the location of Smriti Van, in question, and South Central Ridge Area (SCRA) at large has become an unauthorized hotspot where in day and night whether it is a religious-ceremony, political-stage and some other programme are in frequency noticeable, or that if these are not stopped soon may take turn towards a very dangerous state of present conserved environment of the Smriti Van, in question. It is respectfully submitted that before 2021 Respondent No. 1 had not granted permission to any person to hold any event in Smriti Van. Accordingly, complaints were made by the Respondent No. 1 to the concerned SHO.



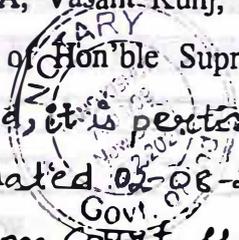
The contents of paragraph 3 of the application are denied for want of knowledge. It is respectfully submitted that the police authorities are the appropriate agency to respond the averments made in this paragraph.

4. The contents of paragraph 4 of the application are incorrect and, hence denied. It is specifically denied that there is any non-compliance by the Respondent No. 1 of the orders of the National Green Tribunal.

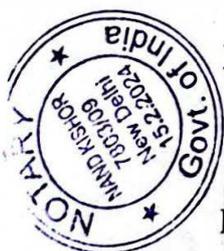
5. The contents of paragraph 5 of the application need no comments except for the fact that it is denied that there is any hotspot at the site.
6. The contents of paragraph 6 of the application need no comments. The green area of Smriti Van is under the jurisdiction of Horticulture Division IV of DDA/Respondent No. 1.
7. With respect to the contents of paragraph 7 of the application, it is clarified that green area of Smriti Van spreads across 34.51 acres (geo-coordinates 28.51665 Latitude and 77.17171 Longitude). This park is situated between Sector A, Pocket B and C, Vasant Kunj and the area of Ward No. 3, Mehrauli. The green area of Smriti Van is under the jurisdiction of Horticulture Division IV of DDA/Respondent No. 1.
8. The contents of paragraph 8 of the application need no comments.
9. The contents of paragraph 9 of the application are incorrect and, hence denied. It is specifically denied that any part of the Smriti Can was dug up or a pond was constructed without due permission. The permission to hold social/religious/marriage function at Machliwala Park (1000 sqm) from 30-10-2022 to 31-10-2022 was granted by the Respondent No. 1 on 03-10-2022, subject to due compliance of due conditions and environmental norms and guidelines.



10. The contents of paragraph 10 of the application are denied for want of knowledge.
11. The contents of paragraph 11 of the application need no comments.
12. The contents of paragraph 12 of the application need no comments.
13. The contents of paragraph 13 of the application are incorrect and, hence denied, except to the extent specifically admitted herein. The complaint annexed at Annexure A-11 is admitted.
14. The contents of paragraph 14 of the application need no comments. The complaint annexed at Annexure A-12 is admitted.
15. The contents of paragraph 15 of the application are incorrect. It is incorrect that w.e.f March 2019 no booking of Smriti Van, Sector- A, Vasant-Kunj, New Delhi was allowed and guidelines of Hon'ble Supreme Court was abided. *In this regard, it is pertinent to note that vide Order dated 02-08-2021 passed by the Hon'ble Supreme Court, use of parks was permitted for 10 days a month.*
16. The contents of paragraph 16 of the application need no comments.
17. The contents of paragraph 17 of the application are unsubstantiated and hence denied.



18. The contents of paragraph 18 of the application need no comments.
 19. The contents of paragraph 19 of the application need no comments.
 20. The contents of paragraph 20 of the application are unsubstantiated and hence denied.
 21. The contents of paragraph 21 of the application are unsubstantiated and hence denied.
7. That the Ground -wise response to the application is as follows –
- A. That the contents of Ground 'A' of the application need no comments.
 - B. That the contents of Ground 'B' of the application need no comments.
 - C. That the contents of Ground C of the application are incorrect and denied. No part of Smriti Van has been dug up.
 - D. That the contents of Ground D of the application are vague and denied for want of knowledge.
 - E. That the contents of Ground E of the application need no comments.
 - F. That the contents of Ground F of the application need no comments.



- G. That the contents of Ground G of the application need no comments.
- H. That the contents of Ground H of the application need no comments.
- I. That the contents of Ground I of the application need no comments.
- J. That the contents of Ground J of the application need no comments.
- K. That the contents of Ground K of the application are vague and denied for want of knowledge.

8. That the paragraph A of "Interim Relief" has been rendered infructuous. In view of the aforesated, the occasion to grant Interim Relief prayer B does not arise. Interim Relief prayer C, D and E does not pertain to Respondent No. 1.



That the paragraph A of Prayer has been rendered infructuous. In view of the aforesated, the occasion to grant prayer C does not arise. Interim Relief prayer D and E does not pertain to Respondent No. 1.

Identified
for
27/5/15
I identify the Executant/Deponent Who has signed in my Presence

16 MAY 2023

[Signature]
Dr. Rameshwar Dayal
Deputy Director (Hort.)
Horticulture Division IV, DDA
Sheikh Sarai, Phase I,
New Delhi-110017

VERIFICATION:
CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT/EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AND HE/ SHE HAS DECLARED BEFORE ME AT NEW DELHI ON THIS THE 20 day of May 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

[Signature]
NOTARY PUBLIC
JAI AGARWAL Advocate

16 MAY 2023

[Signature]
Dr. Rameshwar Dayal
Deputy Director (Hort.)
Horticulture Division IV, DDA
Sheikh Sarai, Phase I,
New Delhi-110017

ANNEXURE R/1
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DELHI DEVELOPMENT AUTHORITY
OFFICE OF DEPUTY DIRECTOR (HORT.)
HORTICULTURE DIVISION NO. IV
SHEIKH SARAI, PH. I, N.D. 17

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F. 10(5)22-23/HD-IV/DDA/1181

Dated: 31/10/2022

To,

✓ The Director (Landscape),
Landscape Department, DDA,
11th Floor, Vikas Minar,
New Delhi-110002.

Sub: Regarding Compensatory Tree Plantation.

Ref: LS/MISC/0019/2021/F1/O/o DIRECTOR (LANDSCAPE) dated 02.07.2021.

Kindly refer to above referred reference which was addressed to Mr. Romeo, Vincent Tete, Under Secretary Parliament House by you regarding compensatory tree plantation. As per your letter, two locations under the Horticulture Division IV, DDA has been identified for compensatory tree plantation i.e. Mango Orchard Andheria More part III between Firani Road Oxidation Ditch for 250 No. plants and Green area at Smriti Van, Sector A at Vasant Kunj for 250 No. plants. In this regard, it is being brought to your kind notice that the undersigned had not received any information/direction/permission from concerned department for carrying out the Compensatory tree plantation at the suggested locations. Due to which, the said land has been vacant from more than 01 year. Also, it is to bring to your notice that a court case bearing NGT No. 737 of 2022 titled Amit Aggrawal V/s DDA & Ors. has been filed and sought explanation regarding the delay in Compensatory Plantation in the above area.

You are, therefore, requested to pursue the matter with Mr. Romeo, Vincent Tete, Under Secretary, Parliament House for obtaining the permission for Compensatory Plantation from the Forest Department for the said purpose and intimate to the undersigned.



Deputy Director (Hort.)
Horticulture Division IV, DDA

Copy to:-

1. The AC (LS), DDA for kind Information please.
2. The Director (Hort.) SE, DDA for kind Information please.
3. Mr. Romeo, Vincent Tete, Under Secretary Parliament House, Annexe, New Delhi-110001. Mail rsga@sandad.nic.in with the request to pursue the matter with Forest Department and intimate to DDA.
4. The Deputy Director (Hort.) HQ, DDA, O/o P.C., Vikas Sadan, New Delhi for kind information please.
5. Office copy.

Deputy Director (Hort.)
Horticulture Division IV, DDA

TC
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**DELHI DEVELOPMENT AUTHORITY
OFFICE OF DEPUTY DIRECTOR (HORT.)
HORTICULTURE DIVISION NO. IV
SHEIKH SARAI, PH. I, N.D. 17**

F. 10(5)22-23/HD-IV/DDA/ 1182

Dated: 31.10.2022

To,

✓ The Director (Landscape),
Landscape Department, DDA,
11th Floor, Vikas Minar,
New Delhi-110002.

Sub: Regarding Compensatory Tree Plantation.

Ref: LS/MISC/0001/2020/O/o DIRECTOR (LANDSCAPE)/12 dated 09.02.2022.

Kindly refer to above referred reference which was addressed to Mr. A.K. Goyal, General Manager, NBCC Bhawan, Lodhi Road, New Delhi-110003 by you regarding compensatory tree plantation. As per your letter, one location under the Horticulture Division IV, DDA has been identified for compensatory tree plantation i.e. Aff. M.P. Green area at Smriti Van, Sector A at Vasant Kunj for 1500 No. plants. In this regard, it is being brought to your kind notice that the undersigned had not received any information/direction/permission from concerned department for carrying out the Compensatory tree plantation at the suggested location so far. The said land has been vacant from more than 06 months. Also, it is to bring to your notice that a court case bearing NGT No. 737 of 2022 titled Amit Aggrawal V/s DDA & Ors. has been filed and sought explanation regarding the delay in Compensatory Plantation in the above area.

You are, therefore, requested to pursue the matter with Mr. A.K. Goyal, General Manager, NBCC Bhawan for obtaining the permission for Compensatory Plantation from the Forest Department for the said purpose and intimate to the undersigned.


31/10/22

Deputy Director (Hort.)
Horticulture Division IV, DDA

Copy to:-

1. The AC (LS), DDA for kind information please.
2. The Director (Hort.) SE, DDA for kind information please.
3. Mr. A.K. Goyal, General Manager, NBCC Bhawan, Lodhi Road, New Delhi-110003 with the request to pursue the matter with Forest Department and intimate to DDA.
4. The Deputy Director (Hort.) HQ, DDA, O/o P.C., Vikas Sadan, New Delhi for kind information please.
5. Office copy.

/

Deputy Director (Hort.)
Horticulture Division IV, DDA

TCW

ANNEXURE R2

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DEVELOPMENT AUTHORITY
OFFICE OF THE CHIEF ENGINEER (SOUTH ZONE)
AND SUPERVISOR IN CHARGE DEPT. H 110 019
Phone : 26109110, 25400355

No. FA (4) Bourj/SEZ/DDA/2022/974

Dated: 03/10/2022

Chalk Post
Religious

To

Sh. Mukesh Prasad,

6/2/D/18 Gali No 4
Mehrauli, New Delhi

(Two days)

Sub: Permission for temporary use of vacant land/Community Hall
measuring 1000 sqm On date 30/10/22 To 31/10/22 for
religious/social/marriage function at site Machliwala Park.

Sir/Madam,

Please refer to your application dated 13.9.22 regarding booking of vacant
land /Community Hall for temporary use to hold religious/social/marriage function. You are
hereby granted permission to hold religious/social/marriage function
at immoveable with plan, Keshavnagar measuring 1000 sqm
on 30-10-22 to 31-10-22 for temporary use on the following terms & conditions as
already accepted by you:

1. The said booking for temporary use permitted above shall not be misused for any other purpose. If any misuse is found at site, the land shall be vacated with force without any notice in this regard and DDA shall not be responsible for any damages or loss on this account. In such eventuality, your security deposit shall stand forfeited.
2. The said land shall also be evicted forcibly at your risk and cost if more land is encroached than permitted above or more than the permitted days as above. Under such circumstances, DDA shall not be responsible for any damages or losses to your immovable properties. Your security deposit shall also be forfeited under such circumstances.
3. The proxy booking is not allowed. In case it is found by the field staff of DDA that the temporary booking has been obtained by you misrepresenting the facts, and/or applicant any fraud and/or through misrepresentation the permission so granted shall automatically stand cancelled and you will stand cancelled and you will be liable for eviction forcibly, besides criminal proceeding and forfeiture of your security deposit. DDA, shall not be any liable for any damage and/or Losses sustainable to you during forcible eviction.

[Handwritten signature]

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- It must be ensured that no DDA's property such as boundary wall, grill fencing gate roads & trees etc. is damaged. In case of any damage in this regard your security shall stand forfeited by side recovery of the value damage.
5. You will have to ensure the fire safety norms prescribed by the Chief Fire Officer, GNCTD. DDA shall have no responsibility of any fire accident or otherwise due to your slackness, carelessness or serious negligence
(Copy enclosed).
 6. No parking vehicles inside the DDA's vacant land are allowed.
 7. You will have to make your own arrangement for water, electricity etc.
 8. Use of loud Speakers, DJs, Musical instruments and Band etc. is subject to various acts/Laws in force and you will have to get permission where it required from the authority concerned.
 9. In case the booking is cancelled due to any reason by you and the intimation of this cancellation is made before one month from the date of function you shall be entitled for 80% refund and 50% refund if intimation is made before 15 days but less than 30 days from the date of function. No refund shall be allowed if the intimation is less than 15 days from the date of function. Such refund shall be allowed only on properly diaries requests and these orders shall be applicable with prospective effect.
 10. Booking as permitted above is non transferable. In case of unauthorized transfer of booking is detected by the field staff of DDA, both the parties i.e. unauthorized transfer and transfer shall be liable for penal actions besides eviction and forfeiture of security deposit.
 1. DDA reserves the right to cancel the said permission without any notice in case of violation of the said terms and conditions.
 2. DDA also reserves the right to withdraw permission under forced circumstances without any liability or claim old damages and losses from your side.
 3. That generator sets above the capacity of 5KVA, shall not be operated in residential areas between the hours of 10.00 P.M to 6.00 A.M.
That the generator sets above the capacity 5KVA to all areas residential/commercial/industrial shall operate only with the mandatory acoustic enclosures and other standards prescribed in the Environment (Protection) Rule 986.

TC
✓

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- 15. That mobile generator sets used in ~~134~~ gatherings and public functions shall be permitted only if they have installed mandatory acoustic enclosures and adhere to the prescribed standards for noise and emissions as laid down environment (Protection) rule 1986.
- 16. There must be no violation to Hon'ble Supreme court orders for a complete ban on DJ's/Musical after 10.00 P.M.
- 17. The security deposit shall be released after receipt of photograph of religious function organized by you in the form of videography for the days as proof for the site has been booked.
- 18. Responsibility for seeking approvals/statutory approval/clearance from departments like Fire, Security, Police/Traffic Police, DPCC, Fire Safety Department and other approvals of local civic bodies etc and compliance of the rule/guidelines of such approvals/clearance etc shall be of the applicant/licensees.
- 19. All Guidelines precautions regarding Covid-19 to be followed as per directions Issued by Ministry of Home Affairs, Government of India time to time.

20. Cooking of food is not allowed.

21. N.G.T. Guidelines will be followed strictly.

Fine of any imposed by N.G.T due to violation of N.G.T guidelines shall be seen

[Signature]
SE(HQ)/SZ, DDA

Copy to: by the applicant Mr. Muruk Prasad.

- 1. Ex. Engineer , DDA, Dy. Director(Hort.), Horticulture Division No. A, DDA for information & n.a. He is requested to hand over the Vacant site/Community Hall to the applicant and take back same as per temp. booking period. He shall ensure that there is no misuse and only the area booked is used. In case of any damaged and violation you have to submit the status report of damages within three days after completion of function. You are requested to shoot photos before and after completion of the function for release of security deposit of the applicant.
- 2. Director Horticulture (South), DDA, Vikas Minar, I.P. Estate, New Delhi for information and n.a.
- 3. Sr. Acctt. Officer, CAU, SZ, AGVC for information.

DD(Hort) -4, DDA to ensure compliance of N.G.T guidelines during the function.

SE(HQ)/SZ, DDA

[Signature]

tc

ITEM NO.18 Court 10 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 15182/2021

(Arising out of impugned final judgment and order dated 04-02-2021
in OA No. 515/2019 passed by the National Green Tribunal)

NORTH DELHI MUNICIPAL CORPORATION Petitioner(s)

VERSUS

PRESIDENT BUDHELA WELFARE ASSOCIATION & ANR. Respondent(s)

(IA No.84281/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.84279/2021-EXEMPTION FROM FILING O.T. and IA
No.84278/2021-PERMISSION TO FILE APPEAL)

WITH

Diary No(s). 15754/2021 (XVII)

(IA No.84364/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.84361/2021-PERMISSION TO FILE APPEAL)

Date : 02-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Tushar Mehta, SGI
Mr. Sanjiv Sen, Sr. Adv.
Mr. Praveen Swarup, AOR
Ms. Payal Swarup, Adv.
Mr. Ameet Singh, Adv.
Ms. Pareena Swarup, Adv.
Mr. Raghvendra Shukla, Adv.
Mr. K.P. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file the appeals is granted.

Appeals are admitted.

Issue notice to the respondents.

Mr. Tushar Mehta, learned Solicitor General of India appearing on behalf of the appellants submits that the judgment and order under appeal has been passed without notice to the appellants- North Delhi Municipal Corporation (CA D. No. 15182 of 2021) and the South Delhi Municipal Corporation (CA D. No. 15754 of 2021). Accordingly, there will be stay of operation of the judgment and order under appeal. It is made clear that the directions of the Court in M.C. Mehta vs. Union of India reported in (2009) 17 SCC 683 with regard to the use of parks shall strictly be adhered to, and in no circumstances, shall use of parks for the purposes as mentioned in the said judgment be permitted for more than 10 days in a month.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)



POWER OF ATTORNEY

IN THIS COURT OF NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

No. OA 737 of 20.22

AMIT AGGARWAL In re :- Pff/App./Petitioner/Complainant

VERSUS

DELHI DEVELOPMENT AUTHORITY Defdt. of Resdt.

KNOWALL to Whom these presents shall come that I/We ^{SON OF} ROYAL SH. PS. MEENA, WORKING AS
BY: DIRECTOR (HORTICULTURE), DDA
Delhi Development Authority on behalf of Delhi Development Authority the above named. R.I./DDA
do hereby appoint. KRITIKA GUPTA (D/2750/2015), ADVOCATE

hereinafter called the Advocate(s) to be my/our Advocate(s)
in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 16-5-23

Accepted,
Advocate(s)

Kritika
KRITIKA GUPTA, ADVOCATE
DELHI DEVELOPMENT AUTHORITY-2750/2015 for DELHI DEVELOPMENT AUTHORITY
Vikas Sadan, New Delhi-23 CHAMBER NO. 155, BLOCK I,
HIGH COURT OF DELHI
8826331177 | kritika0504@gmail.com

Royal
Dr. ~~Manoj Doyal~~
Sheikh Sarai, Phase I,
New Delhi-110017

Identified
Kritika